

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

OA No. 061/945/2020

This the 5th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Sunandan Devi Singh Bhadwal (Aged 22 years), S/o late Ballwant Singh, R/o Village Sabar Tehsil Basohli, District Kathua, Jammu and Kashmir – 184202.

.....Applicant

(Advocate: Mr. S.A. Makroo)

Versus

1. Union Territory of Jammu and Kashmir through Chief Secretary, Civil Secretariat, Srinagar – 190001.
2. Commissioner / Secretary to Government, Education Department Civil Secretariat, Srinagar – 190001.
3. Director, School Education, Jammu.
4. Chief Education Officer, Kathua.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG for respondent Nos 1 and 2)

**ORDER
[O R A L]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents/



competent authority to consider and decide the representation of the applicant within a stipulated period of time. Learned counsel for the applicant further submitted that the respondents be also directed to take cognizance of page 60 and 61 of the OA while considering his request for compassionate appointment.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider and decide the representation of the applicant by passing a reasoned and speaking order in accordance with rules and while considering his request they may also take cognizance of page 60 and 61 of the OA, within a period of two months from the date of receipt of a certified copy of this order with intimation to the applicant.

3. It is made clear that we have not entered into the merits of the case. No costs.

(ANAND MATHUR)
MEMBER (A)

Piyush/-

(RAKESH SAGAR JAIN)
MEMBER (J)